

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
KORIYA INFRA PRIVATE LIMITED (IN CIRP)
OPERATING IN REAL ESTATE BUSINESS IN VADODARA, GUJARAT HAVING REGISTERED
OFFICE AT 302, RADHE GYAN, OPP PRAMUKH SWAMI HOSPITAL, ATLADARA,
VADODARA, GUJARAT - 390012 AND
REAL ESTATE PROJECT "KISHAN AMBROSIA" AT PLOT NO. 82, TP NO. 60, VILLAGE MONJE
GOTRI, VADODARA, GUJARAT.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S. KORIYA INFRA PRIVATE LIMITED PAN: AAFCK4713J CIN: U45200GJ2012PTC071091
2.	Address of the registered office	302, Radhe Gyan, Opp Pramukh Swami Hospital, Atladara Vadodara, Gujarat - 390012.
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Partly Completed Project "Kishan Ambrosia", AT Plot No. 82, TP No. 60, Village Monje Gotri, Vadodara, Gujarat.
5.	Installed capacity of main products/ services	Not available
6.	Quantity and value of main products/ services sold in last financial year	Revenue from Operations: Rs. 11,43,04,000/- (FY 2022-23)
7.	Number of employees/ workmen	0 Employees (AS on ICD)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors	All the details are available at the office of the Resolution Professional, including the financial statements (along with schedules) for the last two years. The same may be obtained by sending a request via email to cirp.koriyainfra@gmail.com , subject to execution of a Confidentiality Undertaking.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Can be obtained by emailing at: cirp.koriyainfra@gmail.com
10.	Last date for receipt of expression of interest	10.10.2026 (Revised) 10.09.2026 (Original)
11.	Date of issue of provisional list of prospective resolution applicants	20.10.2026 (Revised) 20.09.2026 (Original)
12.	Last date for submission of objections to provisional list	25.10.2026 (Revised) 25.09.2026 (Original)
13.	Date of issue of final list of prospective resolution applicants	02.11.2026 (Revised) 02.10.2026 (Original)



14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06.11.2026 (Revised) 07.10.2026 (Original)
15.	Last date for submission of resolution plans	06.12.2026 (Revised) 06.11.2026 (Original)
16.	Process email id to submit Expression of Interest	cirp.koriyainfra@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered under MSME

(Note: The committee of creditors of the Corporate Debtors have subsequently agreed to extend the timelines specified in the Original Form. The invitation for expression of interest to submit resolution plans stands amended and restated as above. The last date for submission of Resolution Plans and the subsequent timelines is subject to the approval of the Hon'ble NCLT for extension of the CIRP period. In the event the extension is not granted or is granted with modifications, the timelines shall stand revised accordingly.)

Date: 25.09.2026
Place: Ahmedabad



R. A. Majmudar
IP Rathin Majmudar
Resolution Professional
IP Registration No. IBBI/IPA-001/IP-P02576/2021-2022/13928
Authorization for Assignment: AA1/13928/02/311226/108590
(Valid Upto 31.12.2026)
Address: 604, Scarlet Gateaway, Opp. Rivera Antilia, Corporate Road,
Near Prahalad nagar Garden, Ahmedabad, Gujarat - 380015
KORIYA INFRA PRIVATE LIMITED
(Company undergoing Corporate Insolvency Resolution Process)
Email: cirp.koriyainfra@gmail.com



Vesu Branch-G-1SNS Square,Vesu Gam Road,
Vesu,Surat-395007 Gujarat. Phone no 0262-2215700
E-mail:vesu@bankofbaroda.com

ANNEXURE - D : NOTICE TO GUARANTOR UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002

Mr. Ashokkumar Radheshyam Singh (Guarantor)
Plot No. 69 B, Hari Om Nagar, Althan, Surat, Gujarat-395017.

Sub.: Notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "The Act" in A/c Name: Mr. Santosh Ramsahay Chauhan and Mrs. Ushadevi Santosh Chauhan.

Re: Your guarantee for credit facility granted to Mr. Santosh Ramsahay Chauhan and Mrs. Ushadevi Santosh Chauhan;

1. As you are aware, you have by a guarantee dated 26.04.2017 guaranteed payment on demand of all moneys and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by Mr. Santosh Ramsahay Chauhan and Mrs. Ushadevi Santosh Chauhan for Term Loan of Rs. 6.61,186/- (Rupees Six Lac Sixty One Thousand One Hundred and Eighty Six Only) with interest thereon more particularly set out in the said guarantee document. 2. We have to inform you that the borrowers have committed defaults in payment of their liabilities and consequently their account has been classified as non-performing asset. A copy of the notice dated 25.08.2026 under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrowers is enclosed. Since the borrowers have committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of credit facility of Rs. 5,76,584.89 (Rupees Five Lac Seventy Six Thousand Five Hundred Eighty Four and Paise Eighty Nine Only) as on 05.08.2026 (inclusive of interest up to 31.07.2026) and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of receipt of this notice. Please note that interest will continue to accrue at the rate specified in para 1 of the notice dated 25.08.2026 served on the borrowers (copy enclosed). 3. We further wish to inform you that in regard to the security provided by you to secure your guarantee obligations for the due repayment of the loan and advance by the borrowers, this notice of 60 days may please be treated as notice under Sub-Section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. We further give you notice that failing payment of the above amount with interest up to the date of payment, we shall be at liberty to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note. 4. We invite your attention to sub-section (13) of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act. 5. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender, private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available. 6. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, in the right to make further demands in respect of sums owing to us.

Date :--25.09.2026 | Place : Surat

Authorized Officer, Bank of Baroda, Vesu Branch.



SMFG INDIA CREDIT COMPANY LIMITED
Corporate Office: 11th Floor, C wing, Embassy 247, Lal Bahadur Shastri Marg, Gandhi Nagar, Vikhroli (West), Mumbai, Maharashtra - 400083.

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of SMFG India Credit Co. Ltd. (Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on 14.10.2026 at 11:00 am to 01:00 pm (with unlimited extensions of 5 minute each), for recovery of Rs. 20,18,167/- (Rupees Twenty Lakhs Eighteen Thousand One Hundred Sixty Seven Only) as on 11 October, 2025. and further interest and other expenses thereon till the date of realization, due to SMFG India Credit Co. Ltd./Secured Creditor from the Borrowers and Guarantor(s) namely 1. RAJESHBHAI RAMANBHAI JOSHI 2. DURGABEN RAJESHBHAI JOSHI.

The reserve price will be Rs. 14,07,600/- (Rupees Fourteen lakhs Seven Thousand and Six Hundred Only) and the Earnest Money Deposit will be Rs. 14,760/- (Rupees One Lakh Forty Thousand Seven Hundred and Sixty only) last date of EMD deposit is 13.10.2026.

DESCRIPTION OF IMMOVABLE PROPERTY:

All That Piece And Parcel of Land Bearing Moje Baben, Lying Being Land Bearing Block No. 137/ Paiki 2, Admeasuring 7200.00 Sq. Mts., Known As "Empire Square" Paikki Ground Floor, Shop No. 27, Admeasuring 27.87 Sq. Mtrs, Ls. 300.00 Sq. Fts., Along With Undivided Share of Land At Registration District & Sub-district Bardoli District Surat. The Said Property Is Surrounded By:- East: By Ground Floor Shop No. 28, West: By Ground Shop No. 26, North: By Open Space, South: By Common Passage.

For detailed terms and conditions of the sale, please Contact 1) Mr. Francis Rozario -+91 8898111786 2) Mr. Pratik Sakpal +91 9920157687 Kindly Note intending purchasers/bidders are required to deposit Earnest Money Deposit amount (EMD) and other balance payment either through NEFT/RTGS/DD. For more details please refer below link provided in SMFG India Credit Co. Ltd. (Secured Creditor's) website i.e. www.smfgindia.com.

Date: 25/09/2026
Place: Surat

Sd/- Authorized Officer
SMFG India Credit Co. Ltd.



Bank of India - Vadodara Main Branch
8, H-5/87, 9, Kothi Road, Kagdoliwada, Raopura, Jambubet, Vadodara, Gujarat 390001

APPENDIX-IV - [See rule-8(1)] POSSESSION NOTICE (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of Bank of India - Vadodara Main Branch under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 23-MAY-2025 calling upon the borrower Mr. Maheshbhai Bhavarlal Samadariya and Bhupendrabhai Maheshbhai Jain to repay the amount mentioned in the notice being Rs. 10,64,450.70 + int (Contractual dues of Loan against property up to the date of notice) with Penal Interest @2.00% p.a.& above within a period of 60 days from the date of this notice to Bank of India along with incidental charges, costs etc. thereon.

The borrower/s and owner of the property having failed to repay the amount, notice is hereby given to the borrower/s, owner of the property, guarantor and the public in general that the undersigned as per has legal heirs of late Mr. Maheshbhai Bhavarlal Samadariya described herein below in exercise of powers conferred on me under Section 13(4) of the said [Act] read with Rule 8 of the said rules on this 18th day of September of the year 2026.

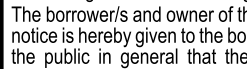
The owner of the property, legal heirs of late Mr. Maheshbhai Bhavarlal Samadariya, in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Bank of India for an amount of Rs. 10,64,450.70 + int (Contractual dues of Loan against property up to the date of notice) together with Penal Interest @2.00% p.a.& above along with interest, incidental charges, costs etc. thereon as mentioned in the notice (less recovery made after issuance of the said demand notice).

The borrower's attention is invited to Provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES

All that Piece and Parcel of Equitable Mortgage of Immovable Property being situated at Survey no 134 Vibhag A Tika No 2/3 admeasuring 106.18.85 sq mtrs having Second floor Jani Sheri Bajwada Mouje Vadodara kasba , in the Registration District Vadodara, Sub District Vadodara. The Boundaries is as: East : Way of Jani Sheri, West : Way of Chikaniya Sheri North : Adjoining property of survey no 135, South : Way of Dholi Kuli

Date: 18.09.2026 - Place: Vadodara Main Authorized Officer, Bank of India



ADARSH PLANT PROTECT LIMITED
CIN No.: L29210GJ1992PLC017845
Website: www.adarshplant.in
Regd. Office: 604, GIDC, VITTHAL UDYOGNAGAR - 388 121, DIST. ANAND, GUJARAT
Email: adarshplantprotect@gmail.com
Tel No.: (02692) 236705, Fax No.: (02692) 236704

ATTENTION TO SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Shares

The Company is pleased to inform its shareholders that vide Circular dated July 02, 2025, only for the re-lodgement of transfer deeds, which were lodged prior to 01 st April, 2019 and rejected/ returned/ not attended due to deficiency in the documents/ process/ otherwise.

Further, vide Circular No. SEBI/HO/38/13/11(2)2026-MIRSD-P0D/1/3750/2026 dated 30 th January, 2026, the SEBI has decided to open another special window for transfer and dematerialisation ("demat") of physical securities which were sold / purchased prior to April 01, 2019. In order to further facilitate the investors to get rightful access to their securities, this special window shall be open for a period of one year from February 05, 2026 to February 04, 2027.

The special window shall also be available for such transfer requests which were submitted earlier and were rejected/ returned/ not attended to due to deficiency in the documents/process/or otherwise. The securities so transferred shall be mandatorily credited to the transferee only in demat mode once all the documents are found in order by the RTA. and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Accordingly, all eligible shareholders are requested to submit their share transfer deeds along with requisite documents to the Company's Registrar and Share Transfer Agent (RTA) at MUFG Intima India Private Limited, Unit: Adarsh Plant Protect Limited, 506-508, Amamath Business Centre-1 (ABC-1), 05 th Floor, Besides Gala Business Centre, Off C G Road, Navrangpura, Ahmedabad 380009; Phone No.: (079) 26465179/5186/5187; E-Mail Id: medabad@in.mpps.mufg.com.

The shareholders are requested to refer to the said Circular at the link <https://www.sebi.gov.in/legal/circulars/jan-2026/ease-of-doing-business-special-window-for-transfer-and-dematerialisation-of-physical-securities-99411.html>

For & on behalf of
Adarsh Plant Protect Limited
Sd/- Company Secretary

te: 24.09.2026
ace: V. U. Nagar



OFFICE OF THE RECOVERY OFFICER-I/II
DEBTS RECOVERY TRIBUNAL Ahmedabad (DRT-II)
3rd Floor, Bhikrubhai Chamber, 18, Gandhi Kunj Society, Ellisbridge, Ahmedabad - 380006.

DEMAND NOTICE

NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.

C/37/2026 11/09/2026

TATE BANK OF INDIA
ERSUS
AURAV ISHAVARBHAI PATEL

D 1 : GAURAV ISHVARBHAI PATEL
D 2 : SANKAR VILLA APPT. NAVA FALIYA KATARGAM, SURAT-395004
D 1 : MR. NITINBHAI JAYSUKHBHAI SANGANI
P 194. OM ROW HOUSE PASODARA, OPP. KRISHNA ROW HOUSE SURAT-395004.

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL-II AHMEDABAD (DRT -2) in OA/453/2022 an amount of Rs 27,04,413/- Rupees Twenty Seven Lakhs Four Thousands Four Hundred Thirteen only) along with pendente lite and future interest @ 7.20% Simple Interest early w.e.f. 14/03/2022 till realization and costs of Rs 55000 (Rupees Fifty five Thousands Only) has become due against you (Jointly and severally/ jointly/Limited). The Recovery if any will be adjusted.

2. You are hereby directed to pay the above sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.

3. You are hereby ordered to declare on an affidavit the particulars of your assets on or before the next date of hearing.

4. You are hereby ordered to appear before the undersigned on 23/11/2026 10:30 a.m. for further proceedings.

In addition to the sum aforesaid, you will also be liable to pay

(a) Such interests as is payable for the period commencing immediately from the date of the certificate /execution proceedings.

(b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.

Under my hand and the seal of the Tribunal, on this date: 11/09/2026



Recovery Officer
DEBTS RECOVERY TRIBUNAL AHMEDABAD (DRT 2)

FORM NO. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014] Advertisement to be published in the newspaper for change of registered office of the company from one state to another

Before the Central Government
North Western Region

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014

AND

In the matter of Sudarshan Polyfab Private Limited having its registered office at Plot No. 14, Divine Industrial Park Survey No. 655, Laxmanpura Taluka Kadi, Mehsana, Gujarat, India, 382165, Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 24.09.2026 to enable the company to change its Registered Office from "State of Gujarat, Ahmedabad" to "State of Maharashtra, Mumbai".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, North Western Region at ROC Bhavnagar, Opp. Rural Park Society, Near Ankur Bus Stand, Nanarpura, Ahmedabad-380013, Gujarat within fourteen days of the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned above.

For Sudarshan Polyfab Private Limited
Yash Gupta
Managing Director
Date: 25.09.2026
Place: Mumbai DIN: 07638743

E-AUCTION SALE NOTICE

UNDER IBC, 2016 R/W PART A OF SCHEDULE II OF REGULATION 27 OF THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA. BANKRUPTCY PROCESS FOR PERSONAL GUARANTORS TO CORPORATE DEBTOR, REGULATIONS, 2019.

MR. HIMANSHU PRAFULCHANDRA VARIA (IN BANKRUPTCY PROCESS)

Personal Guarantor to M/s. Varia Engineering Works Pvt Ltd.

Auction Notice issued by the Bankruptcy Trustee, Mr. Sunil Kumar Kedia Bankruptcy Trustee Address: 210, 21st Century Business Centre, Ring Road, Surat-395002

Email: ipsunilkedia@gmail.com

The following property is held by Mr. HIMANSHU PRAFULCHANDRA VARIA (IN BANKRUPTCY PROCESS). The below mentioned properties forming part of Bankruptcy Estate, for sale by the Bankruptcy Trustee through E-Auction as "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" and "NO RECOURSE BASIS" as per details mentioned in the table below.

Item No.	Asset Description	Reserve Price (Rs.)	EMID (Rs.)	BID Increment Value (in multiples of) (Rs.)
1	Survey No.619/p Mouje Bhayala. All that piece or parcel of non agricultural land for industrial purpose bearing Survey No. 619/p, admeasuring about 24000 sq.mts., of mouje: Bhayla, Taluka: Bavaia, Registration District: Ahmedabad and Sub-District: Dholka.	6,24,00,000	62,40,000	1,00,000
2	SURVEY Nos. (i) 211/2, (ii) 212/2 (iii) 212/3 OF MOUJE:BAVLA. All that pieces or parcels of non-agricultural land bearing Survey Nos. (i) 211/2, (ii) 212/2 (iii) 212/3 (Revenue Account Nos 3500) being allotted Final Plot No.106 in Town Planning Scheme No. 3 admeasuring about 45.26 sq.mts.alongwith construction standing thereon of mouje: Bavl, Taluka: Bavl, District Ahmedabad.	3,12,29,400	31,00,000	50,000

Key Dates/Auction Timeline

Last date for submission of Eligibility Documents/EOI	22 October 2026
Property Visit/inspection of property	19 October 2026
Last date for submission of Earnest Money Deposit (EMD)	23 October 2026
Date and Time of E-Auction	27 October 2026 From 11 am to 5 pm

1. Interested applicants may refer relevant E-AUCTION PROCESS INFORMATION DOCUMENT with terms and conditions of online E-Auction, BID form, Eligibility Criteria, Declaration by Bidders, EMD requirement etc., available at <https://indiaeauction.gov/> or can get through email at ipsunilkedia@gmail.com.

2. Bid related documents shall be submitted through e-mail in the formats prescribed, followed by originals.

3. Interested applicant who has deposited EMD and requires assistance in creating login ID and password may contact the Office of the Bankruptcy Trustee through email at ipsunilkedia@gmail.com or contact Auction Platform through email at <https://indiaeauction.gov/> and Ph. No.: +91- 9374712689.

4. It is clarified that this invitation purports to inviting prospective bidders and does not create any kind of binding obligation on the part of the Bankruptcy Trustee to effectuate the sale. The Bankruptcy Trustee has the right to extend/defer/cancel and/or modify, delete any of the terms and conditions including timelines of E-Auction at his discretion in the interest of Bankruptcy Process and has right to reject any bid without any prior notice or assigning any reason whatsoever at any stage of the auction.

5. Bidding below the Reserve Price is not allowed.

Sd/-
Sunil Kumar Kedia
Bankruptcy Trustee
Date: 25 September 2026
Place: Surat Reg. No. IBB/I-OPA-001/IP-P00028/2016-17/10064 AFA Valid till 31-12-2026



Bandhan Bank

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the borrower(s) on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower(s) having failed to repay the amount, notice is hereby given to the public in general and in particular the borrower(s) that the undersigned has taken the symbolic possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers' mortgagors' attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), Guarantor & Loan Account No.	Description of the property mortgaged (Secured Asset)	Date of Demand Notice	Date of Symbolic Possession Notice	O/s Amount as on date of Demand Notice
Mr. Vittalbhai Mangabhai Baria Mrs. Samrshitaben Ranoobhaisa Chaudhary 2000330600033706	All That Piece Or Parcel Of Survey No.44/33 Paiki, Plot No. 77 Paiki North Side Land, Khata No.2043, Opp. Chandan Party Plot, Near. Deep Hospital, At : Vavdi Bujarg, Godhra, Panchmahal, Gujarat-389001, Area-99.00 Sq.Mtr.,389001. And Same Boundred As Under: North: Plot No.76, East: Boundary Of Lagu Survey No, West: 6 Mtr Road, South: Plot No.77 Paiki Land	June 24, 2026	September 22, 2026	Rs.23,34,267.21 (As on June 19, 2026)
Karnaram Chaudhry Mrs. Varaju Devi 90001367259964	All That Piece Or Parcel Of Area- 100.00 Sq. Mtr.,Block No.326 Paik 1, Revenue Survey No. 119/3 Paiki, Plot No.69, House No.B-43, Madhuvan Society, Opp: Adani CNG Pump, Near Modasa Road, Village:Mota Sonela, Taluka:Lunavada, District: Mahisagar, Gujarat.,389230. And Same Boundred As Under: North: 7.50 Meter Road, East: 7.50 Meter Road, West: Plot No.70, South: Plot No.68	June 24, 2026	September 22, 2026	Rs.30,41,958.36 (As on June 19, 2026)

Place: Godhra-Lunavada
Date: September 25, 2026

Authorized Officer
Bandhan Bank Limited



Aadhar Housing Finance Ltd.

Corporate Office: Office Nos. 501 & 503, 5th Floor, Lightbridge, Saki Vihar Road, Andheri East, Mumbai Suburban (Dist.), M.H. 400072
Bhavnagar Branch: No.313, At 3rd Floor, Shopper Plaza, Waghadi Road, Bhavnagar - 364002 (Gujrat)
Bodeli Branch: Property No.14, 1st Floor, Agarwal Complex, dabhoi road, Bodeli- 391135, Gujrat

Authorized Officers: Amitkumar Soni (Mob.): 9913333214)

NOTICE FOR SALE OF PROPERTY UNDER PROVISIONS OF SARFAESI ACT, 2002 THROUGH PRIVATE TREATY

Whereas the Authorised Officer of Aadhar Housing Finance Limited (AHFL) has taken the Possession of the Secured Asset, w/ 13(4) of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. And whereas the Authorized Officer had earlier issued E auction Notices but failed to attract any successful bidders, and has now decided to sell the Secured Asset given below by way of Private Treaty. The Authorised Officer has received an offer from some interested persons in this regard for purchase of the Secured Asset. The Authorised Officer is hereby giving the Notice to the Borrowers in general, for Sale of the above said property through Private Treaty in terms of rule 8 and 9 of the Security Interest (Enforcement) Rules 2002. The Details of the Account are as follows:

Sr No.	Loan Code No./ Branch	Name of the Borrower/ Co-Borrowers	Demand Notice Date & Amount	Reserve Price (RP)	Total Outstanding Loan Amount	Description of the Secured Asset
1	Loan Code No. 04110000965 Bhavnagar Branch)	Dabhi Rajubhai Jadavbhai (Borrower) Shobhaben Rajubhai Dabhi (Co-Borrower)	11-08-2025 & ₹ 4,87,249/-	₹ 1,90,000/-	₹ 5,91,002/- as on 03-06-2026	All that piece and parcel of the property bearing, GF House No. 63/1, Darbagadh Vistar Manpur Road, Kharadi, Bhavnagar, Gujarat 364275. Boundaries: East: Public Road, West: House of Ashokbhai Hirabhai Dabhi, North: House of Amarsibhai Laxmanbhai, South: House of Laljibhai Vinubhai
2	Loan Code No. 50410000040 Bodeli Branch)	Babu Lal Khatik (Borrower) Babli Khatik (Co-Borrower)	12-05-2025 & ₹ 8,25,944/-	₹ 5,00,000/-	₹ 10,01,971/- as on 07-07-2026	All that piece and parcel of the property bearing, Gf Sarkar Residency, Nasvadi Road, Plot No. A-72, Nasvadi Chhotadeupur, Gujarat 391150. Boundaries: East: House No. 73-A, West: House No. A-71, North: Compound Wall, South: Road

This is a 15 DAYS SALE NOTICE UNDER SARFAESI ACT, 2002 which is hereby given to the Borrower (s), Co-Borrower (s) and Guarantor (s) that the above described immovable property mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer, will be sold by way of Private Treaty on "As is where is", "As is what is", and "Whatever there is" basis to recover the amount due to Aadhar Housing Finance Ltd., If the Borrower(s), co-borrower(s) have any buyer who is ready to purchase the secured asset at price above the given reserve price then Borrower(s), Co-borrower(s) must intimate to AHFL one day in advance before 15-10-2026 then AHFL shall give preference to him. If Borrower(s), co-borrower(s) fails to intimate one day in advance before 15-10-2026 the AHFL will proceed with its sale of property at above given reserve price. The property is being sold with all the existing and future encumbrances whether known or unknown to AHFL. The Authorised Officer/ Secured Creditor shall not be responsible in any way for any third-party claims/rights/dues. The purchaser should conduct due diligence on all aspects related to the property (under sale through private treaty) to his satisfaction. The purchaser shall not be entitled to make any claim against the Authorised Officer/ Secured Creditor in this regard at a later date. The Date of Sale is fixed for 15-10-2026. "This newspaper publication and the data contained herein is intended for general public dissemination. Any reproduction, distribution, transmission, or republication of this content, in whole or in part, in any form or by any means, whether print, digital, electronic publication in any form, e-mail or web publications, or otherwise through any mode is strictly prohibited. Any unauthorized use of the above content through any mode may result in inappropriate legal action by AHFL."

Place : Gujarat, Date : 25.09.2026

Authorized Officer
For Aadhar Housing Finance Limited



GOVERNMENT OF TAMIL NADU
FINANCE DEPARTMENT,
CHENNAI-9

Auction of 10 year Tamil Nadu Government Stock (Securities), Re-issue of 7.62% Tamil Nadu Government Stock (Securities) 2041 & Re-issue of 7.70% Tamil Nadu Government Stock (Securities) 2051

1. Government of Tamil Nadu has offered to sell by auction of the dated Securities for an amount of Rs.1000 crore with 10 year tenure, Rs.2000 crore by Re-issue of 7.62% TNSGS 2041 and Rs.2000 crore by Re-issue of 7.70% TNSGS 2051 in the form of Stock to the Public by auction for an aggregate amount of Rs.5000 crores. Securities will be issued for a minimum nominal amount of Rs.10,000/- and multiples of Rs.10,000/- thereafter. Auction which will be yield/price based under multiple yield/price format will be conducted by Reserve Bank of India at Mumbai office (Fort) on 29 September, 2026.

2. The Government Stock up to 10% of the notified amount of the sale will be allotted to eligible individuals and institutions subject to a maximum limit of 1% of its notified amount for a single bid as per the Revised Scheme for Non-competitive Bidding facility in the Auctions of State Government Securities of the General Notification. Under the scheme, an investor can submit a single bid only through a bank or a Primary Dealer.

3. Interested persons may submit bids in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System as stated below on 29 September, 2026.

a) The competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between 10.30 A.M. and 11.30 A.M.

b) The non-competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) System between 10.30 A.M. and 11.00 A.M.

4. The price percent per annum expected by the bidder should be expressed up to two decimal points. An investor can submit more than one competitive bid at different rates in electronic format on the Reserve Bank of India Core Banking Solution (E-Kuber) System. However, the aggregate amount of bids submitted by a person should not exceed the notified amount.

5. The result of auction will be displayed by Reserve Bank of India on its website on 29 September, 2026. Successful bidders should deposit the price amount of Stock covered by their bids by means of a Bankers' Cheque or Demand Draft payable at Reserve Bank of India, Mumbai (Fort) or Chennai on 30 September, 2026 before the close of banking hours.

6. The Government Stocks will bear interest at the rates mentioned and interest will be paid half yearly on March 30 and September 30 for 10 Year TNSGS and on February 05 and August 05 for Re-issue of 7.62% TNSGS 2041 and Re-issue of 7.70% TNSGS 2051. The Stock will be governed by the provisions of the Government Securities Act, 2006 and Government Securities Regulations, 2007.

7. The stocks will qualify for ready forward facility.

8. For other details please see the notifications of Government of Tamil Nadu Specific Notification Nos. 982/LJW&M-II/2026, 983/LJW&M-II/2026 and 984/LJW&M-II/2026 dated 24.09.2026.

M.A.SIDDIQUE,
Additional Chief Secretary to Government,
Finance Department, Chennai-8.

DIPR/ 837 /DISPLAY/2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR KORIYA INFRA PRIVATE LIMITED (IN CIRP)

OPERATING IN REAL ESTATE BUSINESS IN VADODARA, GUJARAT HAVING REGISTERED OFFICE AT 302, RADHE GYAN, OPP PRAMUKH SWAMI HOSPITAL, ATLADARA, VADODARA, GUJARAT - 390012 AND REAL ESTATE PROJECT "KISHAN AMBROSIA" AT PLOT NO. 82, GP NO. 60, VILLAGE GOTTI, VADODARA, GUJARAT.

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/ LLP No.	M/S. KORIYA INFRA PRIVATE LIMITED PAN: AAFCK4713J CIN: U45200GJ2012PTC071091
2. Address of the registered office	302 Radhe Gyan, Opp Pramukh Swami Hospital, Atladara Vadodara, Gujarat - 390012.
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Partly Completed Project "Kishan Ambrosia", AT Plot No. 82, TP No. 60, Village Monje Gotti, Vadodara, Gujarat.
5. Installed capacity of main products/ services	Not available
6. Quantity and value of main products/ services sold in last financial year	Revenue from Operations: Rs. 11,43,04,000/- (FY 2022-23)
7. Number of employees/ workmen	0 Employees (AS on ICD)
8. Further details including last available financial statements (with schedules) for the last two years, lists of creditors	All the details are available at the office of the Resolution Professionals, including the financial statements (along with schedules) for the last two years. The same may be obtained by sending a request via email to cirp.koriyainfra@gmail.com , subject to execution of a Confidentiality Undertaking.
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at URL:	Can be obtained by emailing at: cirp.koriyainfra@gmail.com
10. Last date for receipt of expression of interest	10.10.2026 (Revised) 10.09.2026 (Original)
11. Date of issue of provisional list of prospective resolution applicants	20.10.2026 (Revised) 20.09.2026 (Original)
12. Last date for submission of objections to provisional list	25.10.2026 (Revised) 25.09.2026 (Original)
13. Date of issue of final list of prospective resolution applicants	02.11.2026 (Revised) 02.10.2026 (Original)
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	06.11.2026 (Revised) 07.10.2026 (Original)
15. Last date for submission of resolution plans	06.12.2026 (Revised) 06.11.2026 (Original)
16. Process email id to submit Expression of Interest	cirp.koriyainfra@gmail.com
17. Details of the corporate debtor's registration status as MSME	Not Registered under MSME

(Note: The committee of creditors of the Corporate Debtors have subsequently agreed to extend the timelines specified in the Original Form. The invitation for expression of interest to submit resolution plans stands amended and is restated as above. The last date for submission of Resolution Plans and the subsequent timelines is subject to the approval of the Hon'ble NCLT for extension of the CIRP period. In the event the extension is not granted or is granted with modifications, the timelines shall stand revised accordingly.)

Sd/-
IP Rathin Majmudar
Resolution Professional
IP Registration No.IBB/I/PA-01/IP-P02576/2021-2022/13928
Authorization for Assignment: AA/113928/02/311226/108590
(Valid Up to 31.12.2026) Email: cirp.koriyainfra@gmail.com
Address: 604, Scarlet Gateway, Opp. Rivera Atlanta, Corporate Road, Near Prahalad nagar Garden, Ahmedabad, Gujarat - 380015
KORIYA INFRA PRIVATE LIMITED
(Company undergoing Corporate Insolvency Resolution Process)

Date: 25.09.2026
Place: Ahmedabad



CONTAINER CORPORATION OF INDIA LTD.

CONCOR ANNEXE, NSIC New MDPR Building, 3rd Floor,
Okhla Indl. Estate, (Opp. NSIC Okhla Metro Station), New Delhi-110020.

NOTICE INVITING EOI

**CONCOR invites Online Expression of Interest (EOI) for Sale of Locomotives
"As-is-Where-is" Basis stationed at various terminals of CONCOR."**

EOI Notice No.	CON/T/EOI/Locomotive /98204/2026-27
Name of Work	Sale of Locomotives "As-is-Where-is" Basis stationed at various terminals of CONCOR.
Date & Time of Publish of EOI Document (Online)	25/09/2026 (11:00 hrs) to 16/10/2026 (up to 11:00 hrs)
Date & Time of Submission of EOI	16/10/2026 (up to 13:00 hrs)
Date & Time of Opening of EOI	16/10/2026 at 15:00 hrs

Please refer to www.concorindia.com and Central Public Procurement Portal (CPP Portal) for detailed EOI notice. Further, Corrigendum / Addendum to this EOI, if any, will be published on website www.concorindia.com, and Central Public Procurement Portal (CPP Portal) only. Newspaper press advertisement shall not be issued for the same.

GGM/ P &S-IV
Container Corporation of India Ltd.

AMNIES & PLASTICIS LTD LIMITED
CIN: L242291973PLC001446,
Reg. Office: T-11, Third Floor, Grand Plaza, Pattan Bazar, GSI Road, Guwahati - 781008, Assam.
Corp. Office: D Building, 1st Floor, 10/10, Market Street, Bhubaneswar, Odisha - 751005, India.
(Mumbai – 400018, Maharashtra.) | Phn: +92 622110000 | Fax: +92 24839162
E-mail: cs@amnies.com Website: www.amnies.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES
Pursuant to SEBI Circular No. HO381/13/11/2026-MRSD-Pol/13750/2026 dated 05.05.2026, January 30, 2026 ("SEBI Circular"). SEBI has opened another **Special Window** from **05.02.2026 to 04.02.2027**, for transfer and dematerialisation ("**Demat**") of physical securities to those Shareholders of Amnies & Plasticisers Limited ("**Company**") who had executed Share Transfer Deed prior to April 01, 2019; and (ii) had not lodged the transfer deed with the Company prior to the Special Window earlier and the same were rejected/returned/not attended due to deficiency in the documents/process/otherwise. Kindly note that requests which are accompanied by Original share certificate(s) along with transfer deed(s) executed prior to 01.04.2019 and other supporting documents will only be considered under this Special Window. The transfer deed to be transferred shall not mandatorily need to be in the format of Demat deed and shall be under lock-in for a period of 1 year from the date of registration of transfer. Such shares shall not be transferred/lien-marked/pledged during the said lock-in period. The SEBI Circular is made available at the Company's website at <https://www.amnies.com/special-window-for-transfer-and-dematerialisation-of-physical-securities.htm>

For Amnies & Plasticisers Limited
Sd/-
Omkar Mhamkumkar
Company Secretary & Compliance Officer
ICSI Membership No.: A26645

Place: Mumbai
Date: September 24, 2024

PGVCL Logo (Left): A red square with a white stylized 'P' and 'G' inside, with 'PGVCL' written in red below it.

PGVCL Logo (Right): A red square with a white stylized 'P' and 'G' inside, with 'PGVCL' written in red below it.

Text in the center:

Schim Gujarati Vij Company Ltd.
CIN: U40102GJ2003SGC042908
Regd. & Corporate Office, Laxminagar,
Nana Mava main road, RAJKOT-360004, GUJARAT

E-Tender Notice :212

કોર્મ નં. ચુઆરસી-૨

કંપની ધારા ૨૦૧૩ ના ચેટર XXI ના વિભાગ ૧ હેઠળ નોંધાયેલી અંગે ની ખાસત કલમ (કંપની ધારા, ૨૦૧૩ ની કલમ ૩૭૪) (બ) અને વિભાગ (૧), (કંપની નોંધની ને લાયક) જિભો, ૨૦૧૩ હેઠળ

૧. નોટિસ આપવામાં આવે છે કે કંપની ધારા ૨૦૧૩, ની કલમ ૩૬૬ ની પેઠે કલમ ૨ ના અનુબદ્ધના આધારે આ નોટિસ ના પંદર દિવસ પછી પરંતુ ૩૦ દિવસ પહેલા કેન્દ્રથી નોંધવી કેન્ડ.

ભારતીય કોર્પોરેટ બાબત સંસ્થા (આઈઆઈએસી), પ્લોટ નં. ૬, ૮, સેક્ટર ૫, આઈએમટી, આઈએમને, છકો, ગુણગામ (હરિયાણા), પાનિકોડ -૧૨૨૦૫૦, ને કામેગમી પોલી પાઈસ રેલ જે ભારતીય કરી વડે કંપની ધારા ૨૦૧૩ હેઠળ વિભાગ ૧, ચેટર ૨૧, અનુસાર શોર ની માર્યાદિત કંપની તરીકે નોંધવામાં આવે એ બાબત ની અચૂર કરવાની દરખાસ છે.

૨. કંપની ના મુખ્ય હેતુઓ નીચી મુજબ છે:

ભારતમાં અથવા વિદેશમાં સામા પ્રકારનો CPVC અને UPVC પાઇસ, CPVC અને UPVC પાઇસ પાઇસ, પાઈટલ પાઇસ, ટ્યુબસ, ફોર્મસ, કાપિંગસ, વાલ્ડસ, જોઈન્ટ્સ, પર્ફિંગસ અને પાઇપિંગ ઉપવાદનો, એક્સસરીઝ, થકો (કપોળન્ટર્સ), સ્પર્ષવાડેસ અને તેને લગત અથવા સંબંધિત ઉપવાદો ના ઉપવાદ (મેચ્યુરકચરર), પ્રોટેકશન, પ્રોસેસ, વેપારી (ટ્રેડર), ખેબ વર્ક, એસેમ્બલર, મોલ્ડર, બુકીઝર, વેયાલાકારી, પુનઃવ્યાવસાઈ (રિસાલર), ડિઝાઈનર, ડેલવરર, વિતરક (ડિસ્ટ્રીબ્યુટર), સેવા પ્રદાતા, આયાતકાર, નિસારકાર, ખરીદી-વેચાણ એજન્ટ, ક્રોકર, કમિશન એજન્ટ, હાથર, કંલેનીસ, રિપરર, સલાહકાર (કન્સલ્ટન્ટ), કોમ્યુનિટર, રિસર્ચર તરીકે અને કાર્યોનો વેચાર / વ્યવસાય કરવાનો છે.

૩. સુચિત કંપની ના મેનેજમેન્ટ અને આઈક્ટસ અને એસોશિએશન ની ફાઈટ નકલ નિરીક્ષણ માટે કામેગમી પોલી પ્લાસર, પ્લોટ નં. ૨, ૩, અને, સર્વે નં. ૧૯, કામેગમી પોલી પ્લાસર, ઢેંગા રોડ, બે એમલકલ કલમ પાસે, ઢેંગા, રાજકોટ-૩૬૦૦૨૧, ગુજરાત, ભારત માટે ઉપલબ્ધ છે.

૪. આથી નોટિસ આપવામાં આવે છે કે કોઈપણ વ્યવિત્તિ આ અચૂર સામે પાંધો હોય તે પોતાના પાંધાં સરકાર સંબંધિત ની કેન્દ્રથી નોંધવી કેન્ડ, ભારતીય કોર્પોરેટ બાબત સંસ્થા (આઈઆઈએસી), પ્લોટ નં. ૬, ૮, સેક્ટર ૫, આઈએમટી, માનેસર, જિલ્લો ગુણગામ (હરિયાણા), પાનિકોડ-૧૨૨૦૫૦ આ નોટિસ પ્રકાશના ૨૧ ના દિવસ ની અંદર કરી શકશે અને એક નકલ કંપની ની રજીસ્ટર્ડ ઓફિસ પર આપવાની રહેશે.

અરજદાર ના નામ:

તારીખ: ૧૧ /૦૯/૨૦૨૬ ૧. સુરેશભાઈ વિજયભાઈ માકડા ૨. સુરેશ નીરવભાઈ માકડા	૩. ઘેનુ મનુભાઈ માકડા ૪. ધિવેન નીરવભાઈ માકડા
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કોર્મ જી એકસ્પોશન ઓફ ઇન્ટરેસ્ટ માટે આમંત્રણ	
કોરિયા ઇન્ફ્રા પ્રાઇવેટ લીમીટેડ	
વડોદરા, ગુજરાતના રીયલ એસ્ટેટ પ્રાઇવેટ લિમિટેડમાં કાર્યરત જે તેની સરુચારૂં ઓફીસ: ૩૦૨, ચારીસમ મુખ્ય માર્ગ, પ્રમુખ સ્વામી ઈન્ડિયન સ્ટાઇલ એટલાસ, વડોદરા, ગુજરાત-૩૯૦૦૧૫ માં અને રીયલ એસ્ટેટ પ્રાઇવેટ લિમિટેડ "ફિશન ઓર્ગેનાઇઝાશન" વાઇટ નં. ૮૬, હાઇલેન પ્લાઝિન નં. ૬૭, ગામ મોઢે ગોલી, વડોદરા, ગુજરાત ખાતે કાર્યરત છે. (ઇન્સ્ટોલેશન અને ઓફરરેટીવી બીડ ઓફ ઇન્ટરેસ્ટ (ઇન્ટરેસ્ટ પર્સનલ માટે ઇન્સ્ટોલેશનની રીડીગ્રેજીયુશન પ્રક્રિયા) નિયમનો, ૨૦૧૫ ના નિયમન ૩૬કો (૧) ૬૯બ)	
સરવિનિયમ	
૧. કોર્પોરેટ ઇન્ફ્રાસ્ટ્રક્ચર નામ વેપક પેપેશીઆઇએન/એલએઇએસ	મેસન કોરિયા ઇન્ફ્રા પ્રાઇવેટ લીમીટેડ PAN: AAFCK4713J CIN: U45200GJ2012PT0071091
૨. સરકારું મીલીટરી સરપ્તનું	૩૦૨, ચારીસમ મુખ્ય માર્ગ તાલિકાનુ સાથે, અટલાસ, વડોદરા, ગુજરાત-૩૯ ૦૦૧૫
૩. વેપકનાઇટાઇડ બુનારુસલ	પ્રામ નસી
૪. સમગ્ર વિસ્તાર માટે મોડાઇનાસની જમ્પ નિકાસનો અસિલ છે. ઉપલબ્ધ છે.	પ્લોટ નં. ૮૬, હાઇલેન પ્લાઝિન નં. ૬૭, ગામ મોઢે ગોલી, વડોદરા, ગુજરાત ખાતે અસિલ પુરું કરેલ પ્રોજેક્ટ "ફિશન ઓર્ગેનાઇઝાશન"
૫. મુખ્ય ઉપનાઇતોલેવાઓની ઇન્સ્ટોલે રેપીડીટી	પ્રામ નસી
૬. ઇન્ફ્રા નાઇટાઇડ વર્પમાં વેપકલે મુખ્ય ઉપનાઇતોલેવાઓનો પુરવાર અને ફિશન પ્રાઇવેટ લિમિટેડ/ફાઇનાન્સીયલ સેવર	કામકારાઓની આવક રૂ. ૧.૧,૪૩,૦૪,૦૦૦/- (નાઇટાઇડ ચર્ચ ૨૦૨૨-૨૩)
૭. કમ્પાઇનમેન્ટ/ફાઇનાન્સીયલ સેવર	૦ સમ્પાઇનમેન્ટ (નાઇટાઇડ સેવર)
૮. વજુ વિસ્તાર સેવર જે વેપકના વાસા ઉપલબ્ધ નાઇટાઇડ નિવેરનો (સીડીયુસ માટે), ફેક્ટરીઓ થાઇડી બુનારુસલ પર ઉપલબ્ધ નથી	વેપકના વાસા ઇન્ફ્રા જે વેપકના નાઇટાઇડ નિવેરનો (વેપક થાઇડી) સહિત, ઇન્ફ્રા પ્રોજેક્ટનાની અસિલ ખાતે ઉપલબ્ધ અને કોર્પોરેટીયલ અર્ડરેટીંગ ના અપનાવ આઇન cnp.koryainfra@gmail.com (ઇન્ટર એક્ટાઇડ મોડેસીટી મેસી કસ્ટોર)
૯. કોર્પોરેટ કામ ૨ પ્લોટ (૧)બે) ઇન્ફ્રા રીડીગ્રેજીયુશન અર્ડરેટીંગ થાઇડી વાસાકસ્ટ બુનારુસલ પર ઉપલબ્ધ નથી	cnp.koryainfra@gmail.com ઇન્ટર ઇન્ટરેસ્ટ રીડીંગ મેસી કસ્ટોર.
૧૦. એક્સપોશન બીડ ઇન્ટરેસ્ટ લેવાની ઇન્ફ્રા નસી	૧૦.૦૧.૨૦૨૬ (નવી) ૧૦.૦૬.૨૦૨૬ (અસલ)
૧૧. વીડીયોગ્રેજીયુશન અર્ડરેટીંગની કમ્પાઇનમેન્ટ થાઇડી સુધી કમ્પાઇન નાઇડ	૨૦.૦૧.૨૦૨૬ (નવી) ૨૦.૦૬.૨૦૨૬ (અસલ)
૧૨. કમ્પાઇનમેન્ટ પ્લોટમાં રાઇટાઇડ જમા કરવાની ઇન્ફ્રા નસી	૨૧.૦૯.૨૦૨૬ (અસલ)
૧૩. વાસા રીડીગ્રેજીયુશન અર્ડરેટીંગની અસિલ થાઇડી સુધી કમ્પાઇન નાઇડ	૦૨.૧૧.૨૦૨૬ (નવી)
૧૪. પ્લાઝિન મોડેરેશન, બુનાઇડ મેડીશન અને વાસા રીડીગ્રેજીયુશન અર્ડરેટીંગની રીડીગ્રેજીયુશન પ્રાઇવેટ માટે અસલ સુધી કરવાની નાઇડ	૦૨.૧૧.૨૦૨૬ (નવી)
૧૫. રીડીગ્રેજીયુશન પ્લામ જમા કરવાની ઇન્ફ્રા નસી	૦૨.૧૧.૨૦૨૬ (નવી) ૦૬.૧૧.૨૦૨૬ (અસલ)
૧૬. એક્સપોશન બીડ ઇન્ટરેસ્ટ જમા કરવા માટે પ્રોસેસ પ્રોઇડ આપી છે	cnp.koryainfra@gmail.com
૧૭. એક્સપેન્ડેન્ટ બીડ કોર્પોરેટ ઇન્ફ્રાસ્ટ્રક્ચર સરુચન સેલેસીટી વિવરો	એક્સપેન્ડેન્ટ બીડ સરકારું નસી
(નવી) કોર્પોરેટ ઇન્ફ્રાસ્ટ્રક્ચર ફેક્ટરીઓની રીડીગ્રેજીયુશન ઓફરમાં જણાવેલ સમયસરમાં લાંબા માટેની અસિલ મોડેરેશન છે. રીડીગ્રેજીયુશન પ્લામ જમા કરવા માટે એક્સપોશન બીડ ઇન્ટરેસ્ટમાં આમંત્રણ સરુચ મુજબ સુચારે કરીને ૬૧ જણાવેલ છે. રીડીગ્રેજીયુશન પ્લામ જમા કરવાની છેલ્લી તારીખ અને અનુગામી સમયસરમાંથી રીડીગ્રેજીયુશન જમાના લાંબા માટે નાનકીની એક્સપોશન બીડ મોડેરેશન સાલિલ છે. લાંબા માટેનું ન થતા અથવા સુધારા સાથે મોડેરેશન થવાના કિસ્સામાં, સમયસરમાંથીમાં તદ્દનસરુચ સુચારે કરવામાં આવેલો.	
અસિલ પર્સનલ મેમ્બરુર રીડીગ્રેજીયુશન પ્રોજેક્ટના	
આપી સરુચરેટી નં. /IBB/UPA/011/P- 02576/2021/2022/13928 ઓથોરિટીસેશન ડ્રોઇ સેલેસીટી આઇ: AA1/13928/023/12126/105890 (૩૧.૧૨.૨૦૨૬ સુધીની અસિલ) ઈમેલ: cnp.koryainfra@gmail.com સરનામું: ૬૦૪, સારકોલે ગેડે, રીડીંગ એન્ડેન્ટીયા સાથે, કોર્પોરેટ સે, પ્રહાલદાસગઢ ગાઇડ નામ, અમદાવાદ, ગુજરાત-૩૮૦૦૧૫	
તારીખ: ૨૦.૦૬.૨૦૨૬ સરનામું: અમદાવાદ	
તારીખ ૭મી જુલાઇ લીમિટેડ (ઇન્ટરેસ્ટ ઇન્સ્ટોલેશનની રીડીગ્રેજીયુશન પ્રોસેસ હેઠળની રીડીગ્રેજીયુશન)	

સ્ટેટ્સ એસ્ટેટ રીકવરી શાખા : પહેલો માળ, એસબીઆઈ જીમખાના રોડ શાખા, જવાહર રોડ, ત્રિશિલ ભાગ પાસે, રાજકોટ-૩૬૦ ૦૦૧

સરકારી એક્ટ પરિશિષ્ટ-૪ એ હેઠળ સ્થાવર મિલકતો ની વેચાણ નોટિસ (જુઓ નિયમ ૮ (૬) ની જોગવાઈ)

ઈ-દરાજ વેચાણ નોટીસ તારીખ ૧૬.૧૦.૨૦૨૬

સિક્યોરાઈટીઝેશન એન્ડ ફિક્સ્ડનાઈસિંગ એસ્ટેટ અને એક્સ્પ્રોપ્રિયેટ ઓફ સિક્યોરાઈટી ઈન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ હેઠળ સ્થાવર મિલકતોના વેચાણ માટે ઈ-દરાજ વેચાણ નોટિસ, જે સિક્યુરિટી ઈન્વેસ્ટમેન્ટ એક્ટ, ૨૦૦૨ (એન્ફોર્સમેન્ટ ઍક્ટ, ૨૦૦૨) ના નિયમ ૮(૬) ની જોગવાઈ વંચાણો લેતા. આથી જાહેર જનતાને સામાન્ય રીતે અને ખાસ કરીને ઉધારકર્તા (ઓ) અને ગર્જીતદાર (રો) ને નોટિસ આપવામાં આવે છે કે નીચે જણાવેલ સ્થાવર મિલકતો સુશિલ લેણદારને ગૌરવ મુલ્ય / ચાર્જ કરવામાં આવી છે, જેનો ભારતીય સ્ટેટ બેંક સુશિલ લેણદારના અધિકૃત અધિકારી દ્વારા પ્રત્યક્ષ કબજો (નીચેના કોષ્ટક મુજબ) લેવામાં આવ્યો છે, તે સુરક્ષિત લેણદારને બાકી રકમની વસુલાત માટે તા. ૧૬.૧૦.૨૦૨૬ ના રોજ “જ્યાં છે, જેમ છે, જે કાઈ છે ના આધારે” ના ધોરણે વેચવામાં આવશે.

ક્ર. નં.	મિલકતનું વર્ણન	વસુલવાપાત્ર લેણી રકમ	કબજાનો પ્રકાર / તારીખ	ઉધારકર્તા/ ગર્જીતદારોના નામ	ટાઈટલ કીડ હોલ્ડરના નામ	અનામત કિંમત / ઈએમકી/ બીડની વધારાની રકમ	નિરીસાણી તારીખ અને સમય
૧	રહેણાંક મિલકત : જેના સીટી સર્વે નં. ૨૦૨૭ પેકી, ભાગ નં. એ, બોખીરા (જુબેલી વિસ્તાર), પોર્ટબંદર ખાતે સ્થિત છે. જમીનનો વિસ્તાર ૪૦.૦૮ ચે.મી. (Property ID: SBIN200063079123)	તા. ૨૧.૦૨.૨૦૨૩ ની કિંમતે નોટિસ મુજબની રકમ રૂ. ૧૯,૮૦,૨૦૧ + તેના ઉપરનું વ્યાજ, કોસ્ટ અને ખર્ચો બધેરે. બાદ રીકવરી રકમ, ઓ હોય તો	પ્રત્યક્ષ કબજો (૦૯.૧૦.૨૦૨૩)	શ્રી રામ હરભમ ચુંડાવદરા, શ્રીમતી લાલુબેન રામભાઈ ચુંડાવદરા, શ્રી હરભમ લીલાલાઈ ચુંડાવદરા	શ્રી રામ હરભમ ચુંડાવદરા, શ્રીમતી લાલુબેન રામભાઈ ચુંડાવદરા	રૂ. ૧૩,૬૦,૦૦૦ ----- રૂ. ૧,૩૬,૦૦૦ ----- રૂ. ૧૦,૦૦૦	૦૯.૧૦.૨૦૨૬ બપોરે ૧.૦૦ થી બપોરે ૨.૦૦

ઈ-દારાશી તારીખ અને સમય : ૧૬.૧૦.૨૦૨૬ સવારે ૧૧:૦૦ થી બપોરે ૪:૦૦ કલાક સુધી - પ્રત્યેક ૧૦ મિનિટના અમળાઈત વધારા સાહિત, “છેત્રુક યિઠરો રસ ઘરાપતા ઉમેદવારો ભાગ લેવા માટેના પત્ર/ કેવાથરી દસ્તાવેજ/ છેમકી પ્રુઠો નો પુરાવો ઈ-ઓફાશન બંધ થાય તે પહેલાં BAANKNET.COM (PSB Alliance) માં પ્રિ-બિઝ EMD જમા કરાવવી શકે છે. યિઠરો BAANKNET.COM બેંક ખાતામાં સુઠકાલી ખાત્ર વથા પછી અને ઈ-દારાશ વેબનાઈટમાં આવી માહિતી અપડેટ કર્યા પછી જ પ્રી-બિઝ EMD ની કેડિટ આપવામાં આવશે. બેંકીંગ પ્રક્રિયા મુજબ આમાં થોડો સમય લાગી શકે છે અને તેથી વેબીકરને, તેમના હિતમાં, કોઈપણ છેલ્લી ઘડીની સમસ્યાને ટાળવા માટે પ્રિ-બિઝ EMD રકમ અગાઉથી સબમિટ કરવાની સલાહ આપવામાં આવે છે”.

તમામ ભિલકલો માટેના અધિવ્રુત અધિકારી : શ્રી અરવિંદ કુમાર ઓઝા - મોબાઈલ નંબર ૯૦૦૬૩ ૮૧૨૩૬

વિગતો માટે સંપર્ક કરો - શ્રી જયંત મરાઠે - મોબાઈલ નંબર ૭૦૨૮૭ ૯૮૮૮૨

નિમ્નો અંને શરતો (દરજોજ નર્મલ - એન-બાંકેટ નોટીસ https://baancket.com પર છે. ઈ-શરતો સાંપડે પ્રોવાઇડર્સ M/s. PSB Alliance Pvt. Ltd. દ્વારા કરવામાં આવશે, જેની રજિસ્ટ્રેશન ઓફિસ, ચોથો માળ, મેટ્રો હાઉસ, મહાત્મા ગાંધી રોડ, ધોળી વાવ, ન્યુ મર્ચન લાઇન્સ પાર્ક બેંક-૧૦૦૦૨૦ (હરજોજ નર્મલ -૧૮/૧૨/૨૦૨૦) વેબપોર્ટલ https://baancket.com પર છે. વેચાણના વિગતવાર નિયમો અંને શરતો માટે, કૃપા કરીને બેંક ઓફ ઇન્ડિયા, સિક્કોર્ડે ક્રેડિટ વેબસાઇટ https://sbi.bank.in/web/sbi-in-the-auctions નોટિસ/bank-e-auctions માં આપેલી લિંકનો સંદર્ભ લો.

સરકારી એક્ટ ૨૦૦૨ અનુચે ૧૫ ટિપ્પણી સ્ટેટ્યુટરી વેચાણ અંગેની રીટ સહ

(૧) ઉધારકર્તા/ કાયરેક્ટરો/ ગામીનદારો/ મોર્ગેજો/ કાયદાથી વાસરતારો ને ઉપરોક્ત ઉલ્લેખિત રકમ હરાજીની તારીખ પહેલાં ચુકવી દેવાની સૂચના આપવામાં આવે છે, જે તે નિષ્પજ જરો તે મિલકતોની હરાજ કરવામાં આવશે અને બાકીની રકમ જે કોઈ હોય તે તેમની પાસેથી વ્યાજના અંતે સાથે કાયદાની રીતે વેચવા કરવામાં આવશે. (૨) જો આવી વિચારણા માટે ક્રમા બેકીની અથવા અન્યવાચકમાં આવેલી રકમની હટ રકમ રૂ. ૫૦ લાખ કે તેથી વધુ હોય, તે કોસ 194-1 હેઠળ લાગુ પડતા TDS ચુકવવાની પામવાની સહ પણ ધિક્કારી રહેશે. Form 26B ભરી TDS બેંકના ટીપ્પણી રજીસ્ટ્રી નોંધવા કરવામાં આવશે. (૩) યુગવાની પામવાની રકમ સહ પણ પડતા GST બિયર 18% ભરવાની રહેશે. (૪) યુગવાની પામવાની રકમ સહ પણ પડતા GST બિયર 18% ભરવાની રહેશે.

તારીખ : ૨૫.૦૯.૨૦૨૨, સ્થળ : રાજકોટ

(નોંધ : વાદ-વિવાદના કિસ્સામાં અંગેણમાં પ્રસિદ્ધ થયેલ ગૌરવેર માન્ય ગણાશે)

(૩) ઈ/ અધિકૃત અધિકારી, ભારતીય સ્ટેટ બેંક, રાજકોટ

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE FOR SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE MAIN BOARD OF THE BSE LIMITED ("BSE") AND NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE") AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS")

PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("EQUITY SHARES") OF KOOLKING INDUSTRIES INDIA LIMITED ("COMPANY" OR "ISSUER") FOR CASH AT A PRICE OF [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION ("OFFER") COMPRISING A FRESH ISSUE OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ 3,000.00 MILLION BY OUR COMPANY ("FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 3,050,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH ("OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION ("OFFER FOR SALE") COMPRISING UP TO 915,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY SAJIV GOPAL, UP TO 915,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY MALTI SOOD, UP TO 915,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY VARUN GOPAL (COLLECTIVELY, THE "PROMOTER SELLING SHAREHOLDERS") AND UP TO 305,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH AGGREGATING UP TO ₹ [●] MILLION BY SUGANDHA SOOD ("PROMOTER GROUP SELLING SHAREHOLDER", TOGETHER WITH THE PROMOTER SELLING SHAREHOLDERS, THE "SELLING SHAREHOLDERS"), THE OFFER SHALL CONSTITUTE [●] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY.

OUR COMPANY, IN CONSULTATION WITH THE BRLM, MAY CONSIDER A FURTHER ISSUE OF SPECIFIED SECURITIES AS MAY BE PERMITTED UNDER APPLICABLE LAW, AT ITS DISCRETION, AGGREGATING UP TO ₹ 600.00 MILLION, ("PRE-IPO PLACEMENT") PRIOR TO THE FILING OF THE RED HERRING PROSPECTUS ("RHP"). THE PRE-IPO PLACEMENT, IF UNDERTAKEN, WILL BE AT A PRICE TO BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM. IF THE PRE-IPO PLACEMENT IS COMPLETED, THE AMOUNT RAISED PURSUANT TO THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO COMPLIANCE WITH RULE 19(2)(B) OF THE SCRR. THE PRE-IPO PLACEMENT, IF UNDERTAKEN, SHALL NOT EXCEED 20% OF THE SIZE OF THE FRESH ISSUE. PRIOR TO THE COMPLETION OF THE OFFER, OUR COMPANY SHALL APPROPRIATELY INTIMATE THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT, PRIOR TO ALLOTMENT PURSUANT TO THE PRE-IPO PLACEMENT, THAT THERE IS NO GUARANTEE THAT OUR COMPANY MAY PROCEED WITH THE OFFER, OR THAT THE OFFER MAY BE SUCCESSFUL AND WILL RESULT IN THE LISTING OF THE EQUITY SHARES ON THE STOCK EXCHANGES. FURTHER, RELEVANT DISCLOSURES IN RELATION TO SUCH INTIMATION TO THE SUBSCRIBERS TO THE PRE-IPO PLACEMENT (IF UNDERTAKEN) SHALL BE APPROPRIATELY MADE IN THE RELEVANT SECTIONS OF THE RHP AND PROSPECTUS. THE PRE-IPO PLACEMENT SHALL BE REPORTED TO THE STOCK EXCHANGE(S), WITHIN TWENTY-FOUR HOURS OF SUCH PRE-IPO PLACEMENT (IN PART OR IN ENTIRETY).

THE FACE VALUE OF EQUITY SHARES IS ₹ 5 EACH. THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF EQUITY SHARES. THE PRICE BAND AND THE MINIMUM BID LOT WILL BE DECIDED BY OUR COMPANY, IN CONSULTATION WITH THE BRLM, AND WILL BE ADVERTISED IN ALL EDITIONS OF [●] (A WIDELY CIRCULATED ENGLISH NATIONAL DAILY NEWSPAPER), ALL EDITIONS OF [●] (A WIDELY CIRCULATED HINDI NATIONAL DAILY NEWSPAPER) AND [●] EDITION OF [●] (A WIDELY CIRCULATED PUNJABI DAILY NEWSPAPER, PUNJABI BEING THE REGIONAL LANGUAGE OF PUNJAB WHERE OUR REGISTERED AND CORPORATE OFFICE IS LOCATED), AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SUCH ADVERTISEMENT SHALL BE MADE AVAILABLE TO THE BSE LIMITED (THE "BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED (THE "NSE", AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar unforeseen circumstances, our Company may, for reasons to be recorded in writing, extend the Bid/Offer Period for a minimum of one Working Day, subject to the Bid/Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLM and at the terminals of the Members of the Syndicate and by intimation to Designated Intermediaries and the Sponsor Bank(s), as applicable.

The Offer is being made in terms of Rule 19(2)(b) of the SCRR, read with Regulation 31 of the SEBI ICDR Regulations. The Offer is being made through the Book Building Process in accordance with Regulation 6(1) of the SEBI ICDR Regulations, wherein in terms of Regulation 32(1) of the SEBI ICDR Regulations, not more than 50% of the Offer shall be available for allocation on a proportionate basis to Qualified Institutional Buyers ("QIBs") (the "QIB Category"), provided that our Company, in consultation with the BRLM, may allocate up to 60% of the QIB Category to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (the "Anchor Investor Portion"), of which 40% shall be available for allocation in the following manner: (i) 33.33% shall be available for allocation to domestic Mutual Funds, and (ii) 6.67% for life insurance companies and pension funds, subject to valid Bids being received from domestic Mutual Funds, life insurance companies and pension funds, as applicable at or above the price at which Equity Shares will be allocated to Anchor Investors ("Anchor Investor Allocation Price"), in accordance with the SEBI ICDR Regulations. In the event of under-subscription in (ii) above, the allocation may be made to domestic Mutual Funds. In the event of under-subscription or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Category (excluding the Anchor Investor Portion) (the "Net QIB Category"). Further, 5% of the Net QIB Category shall be available for allocation on a proportionate basis to Mutual Funds only, and the remainder of the Net QIB Category shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds, subject to valid Bids being received at or above the Offer Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Category, the balance Equity Shares available for allocation in the Mutual Fund Portion (defined hereinafter) will be added to the remaining QIB Category for proportionate allocation to QIBs. Further, not less than 15% of the Offer shall be available for allocation to Non-Institutional Investors ("NIs") ("Non-Institutional Category"), of which one-third of the Non-Institutional Category shall be available for allocation to Bidders with a Bid size of more than ₹ 0.20 million and up to ₹ 1.00 million and two-thirds of the Non-Institutional Category shall be available for allocation to Bidders with a Bid size of more than ₹ 1.00 million and under-subscription in either of these two sub-categories of the Non-Institutional Category may be allocated to Bidders in the other sub-category of the Non-Institutional Category in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, not less than 35% of the Offer shall be available for allocation to Retail Individual Investors ("RIIs") ("Retail Category"), in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Offer Price. All Bidders (except Anchor Investors) shall mandatorily participate in this Offer only through the Application Supported by Blocked Amount ("ASBA") process and shall provide details of their respective bank account (including UPI ID in case of UPI Bidders (defined hereinafter)) in which the Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or the Sponsor Bank(s), as the case may be. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For further details, see "Offer Procedure" beginning on page 495 of the DRHP.

This public announcement is being made in compliance with Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated September 23, 2026 with the Securities Exchange Board of India ("SEBI") and the Stock Exchanges. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made available to the public for comments, if any, for a period of at least 21 days, from the date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations by hosting it along with Draft/Abridged Prospectus dated September 23, 2026 on the websites of SEBI at www.sebi.gov.in, the Stock Exchanges i.e., BSE at www.bseindia.com, NSE at www.nseindia.com, website of the Company at www.kpmgroupindia.com and the websites of the Book Running Lead Manager to the Offer i.e. Keynote Financial Services Limited at www.keynoteindia.net ("**BRLM**"). Our Company hereby invites the members of the public to give comments on the DRHP filed with SEBI and the Stock Exchanges with respect to disclosures made in the DRHP. The public is requested to send a copy of the comments sent to SEBI, to the Company Secretary and Compliance Officer of our Company and the BRLM at their respective addresses mentioned herein. All comments must be received by SEBI, the Company and/or the BRLM and/or the Company Secretary and Compliance Officer of our Company in relation to the Offer on or before 5:00 p.m. on the 21st day from the aforesaid date of publication of this public announcement in accordance with Regulation 26(2) of the SEBI ICDR Regulations.

Investments in equity and equity-related securities involves a degree of risk and bidders should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Bidders are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, bidders must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the DRHP. Specific attention of the bidders is invited to "**Risk Factors**" on page 23 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be made after the RHP has been filed with the RoC and must be made solely on the basis of such RHP as there may be material changes in the RHP from the DRHP. The Equity Shares, when offered, through the RHP, are proposed to be listed on the Stock Exchanges.

The liability of the members of our Company is limited by shares. For details of the main objects of our Company as contained in its Memorandum of Association, see "**History and Certain Corporate Matters**" on page 336 of the DRHP.

For details of the share capital and capital structure of our Company and the names of the signatories to the Memorandum of Association and the number of shares of our Company subscribed by them, see "**Capital Structure**" on page 101 of the DRHP.

COMPANY SECRETARY AND COMPLIANCE OFFICER Kangan Dhamija Village Ratolan, Dhuri Road, Malerkotla- 148 023, Punjab, India Telephone: +91 1675-299181 E-mail: cs@kpmgroupindia.com	
All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.	
For KOOLKING INDUSTRIES INDIA LIMITED <i>(formerly known as Koolking Industries India Private Limited and Koolking Udhog Private Limited)</i> On behalf of the Board of Directors Sd/- Kangan Dhamija Company Secretary and Compliance Officer	
Place : Punjab, India Date : September 24, 2026	
KOOLKING INDUSTRIES INDIA LIMITED (formerly known as Koolking Industries India Private Limited and Koolking Udhog Private Limited) is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offer of its Equity Shares and has filed the DRHP dated September 23, 2026 with SEBI and Stock Exchanges. The DRHP shall be available on the website of SEBI at www.sebi.gov.in, websites of the Stock Exchanges i.e., BSE at www.bseindia.com and NSE at www.nseindia.com and is available on website of the company i.e. www.kpmgroupindia.com, websites of the BRLM, i.e. Keynote Financial Services Limited at www.keynoteindia.net. Potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section entitled “Risk Factors” on page 23 of the DRHP and the details set out in the RHP, when filed. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act or any state securities laws in the United States, and unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and in accordance with any applicable U.S. state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in “offshore transactions” in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sales are made. The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.	